

garding movement of *Gur*. This is so because *Gur* is not treated as preferential traffic and has, therefore to share along with other non-preferential traffic the wagon availability after meeting the essential demands of preferential traffic.

(b) In view of the reply to part (a), the question does not arise in respect of sugar-cane traffic. As regards *Gur*, as and when feasible, consistent with the other demands, maximum possible transport is made available. The traffic cleared during the current season has recorded a substantial increase over that moved during the corresponding period of the last season.

**SOUTHERN RAILWAY LABOUR UNION  
(RESOLUTIONS)**

**\*488. Shri Nambiar:** (a) Will the Minister of Railways be pleased to state whether the Railway authorities have received the Resolutions passed and communicated by the Southern Railway Labour Union at its 13th annual conference held at Golden Rock?

(b) What action has been taken on the general and departmental grievances of Railwaymen enumerated therein?

(c) What is the total number of Resolutions so received and what action has been taken thereon?

(d) Are communications sent to the Labour Union as and when actions are taken on the various Resolutions?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) A copy of the resolutions, referred to, has been received along with various letters dated the 2nd, 3rd and 11th October, 1952 addressed by the hon. Member in his capacity as the General Secretary of the Southern Railway Labour Union, to the Minister for Transport and Railways.

(b) to (d). No action was taken as our general policy is to deal formally, only with recognised Unions. As for the first part of (c), I may add that a large number of resolutions has been received along with the letters referred to in the reply to part (a).

**COLLIERY WORKERS (HOLIDAYS)**

**\*493. Shri Madhao Reddi:** Will the Minister of Labour be pleased to state whether the Management of the collieries have accepted the recommendations of the Collieries Labour Enquiry Committee with regard to the grant of ten days leave with pay to the workers in collieries?

**The Minister of Labour (Shri V. V. Giri):** It is not clear to which Collieries Labour Enquiry Committee reference is intended. If the reference is to the Committee under the Chairmanship of Shri D. G. Jadhav set up by the Hyderabad Government, information is not available but will be collected and placed on the Table of the House.

**RAILWAY COLLISION AT LUDHIANA**

**\*509. Giani G. S. Musafir:** Will the Minister of Railways be pleased to state:

(a) whether there was a collision between the engines at Ludhiana on or about the 3rd February, 1953;

(b) if so, the circumstances of the same;

(c) the estimated amount of loss incurred in this collision; and

(d) the steps proposed to be taken to avoid such collisions in future?

**The Deputy Minister of Railways and Transport (Shri Alagesan):** (a) and (b). At about 24 hours on 3rd February, 1953, a fireman passed Shunter at Ludhiana who was on leave got on to the incoming engine of train No. 6 LF standing on the examining pit in Loco Shed, Ludhiana, and worked it to the Traffic yard where it collided with a shunting engine standing near the water column, resulting in the derailment of the shunting engine and one ash truck which was also standing on the same line.

(c) Approximately Rs. 4,500/-.

(d) An Assistant Officers' Joint Enquiry has been held to enquire into this accident and necessary action will be taken on their findings.

**WORLD HEALTH ORGANISATION**

**\*512. Shri L. J. Singh:** Will the Minister of Health be pleased to state:

(a) the names of the active member States of the W.H.O.;

(b) what is India's financial contribution towards the W.H.O. for the year 1953; and

(c) what are the health programmes now under way in India for the year 1953 under the direction of the W.H.O. Regional Office for India?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) and (c). Two statements are placed on the Table of the